

RAJYA SABHA

*Tuesday, the 10th May, 1994
20 Vaisakha, 1916 (Saka)*

The House met at eleven of the
Cock, *The Deputy Chairman* in the
Chair

OUBITUARY REFERENCE

THE DEPUTY CHAIRMAN: Hon.
Members, I refer with profound sorrow
to the passing away of Shri M. Basavara-
ju, a former Member of the Rajya Sab-
ha, representing the State of Karnataka.

Shri Basavaraju who led a life of ser-
vice, passed away on the 6th May, 1994
at the age of 66 years. Born in
November, 1927 at Gandanahalli in dis-
trict Mysore, he had his education in his
native place.

A noted social worker, Shri Basavara-
ju worked for the welfare of peasants
and agricultural labour. He was associ-
ated with several employees' unions in
various capacities. He was also con-
nected with many socio-cultural and edu-
cational organisations. He authored and
edited some publications and was Associ-
ate Editor of *Bushika*, a monthly
magazine promoting tourism.

Shri Basavaraju was initiated into
legislative career with the membership of
Karnataka Legislative Assembly in 1967.
Thereafter, he became a Member of the
Rajya Sabha from April, 1980 to April,
1986.

He also served on the Committee on
Government Assurances and the Com-
mittee on Papers Laid on the Table. He
was a member of the Indian Parliamen-
tary Delegation to the United Nations
Conference on Trade and Development
at Belgrade in 1983.

In the passing away of Shri Basavara-
ju, the country has lost a dedicated so-
cial worker.

We deeply mourn the passing away of
Shri M. Basavaraju.

I request Members to rise in their
places and observe silence as a mark of
respect to the memory of the departed.

(Hon Members then stood In silence for
one minute).

THE DEPUTY CHAIRMAN: The
Secretary-General will convey to the
members of the bereaved family our
sense of profound sorrow and deep sym-
pathy.

ORAL ANSWERS TO QUESTIONS

601. [*The questioner (Shri Rahasbihari
Barik) was absent for answer vide colm
33 infra*]

S & I Staff in Delhi Collectorate

*602. SHRI GHUFRAN AZAM: Will
the Minister of FINANCE be pleased to
state:

(a) whether it is a fact that S & I staff
were taken in Delhi Collectorate on
loan/temporary basis to handle compu-
ters and later on absorbed;

(b) if so, the reasons therefor;

(c) whether their absorption has cre-
ated frustration among the staff of Delhi
Collectorate;

(d) whether Government have re-
ceived presentations in this regard from
Associations/MPs, etc;

(e) if so, the details thereof and the
action taken in the matter;

(f) whether the Associations/Trade
Unions of Delhi Collectorate were con-
sulted before arriving at a final decision
regarding absorption of S & I staff; and

(g) if not, the reasons therefor and
the action proposed to be taken to safe-
guard the interests of staff of Delhi Col-
lectorate?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI M.V.
CHANDRASHEKHAR MURTHY) (a)
to (g) A statement is laid on the Table
of the Hosue.

Statement

In 1986-87, following introduction of computerisation in Delhi Central Excise Collectorate, some LDCs/UDCs/KPO's of Directorate of S&I were deployed in Delhi Collectorate. As these persons were working continuously in Delhi Collectorate since then and computerisation work was gathering momentum and becoming increasingly important, it was decided by the Board in 1989 that they should be absorbed in Delhi Collectorate, having been deployed to Delhi Collectorate in public interest.

Consequent upon their absorption, the staff in question started representing for an appropriate decision/order on their status in the seniority list in Delhi Collectorate in the absence of which they were not being considered for promotion to further grades. At the same time, the Ministerial Officers' Association of Delhi Collectorate represented opposing protection of seniority to the S&I officials for the period of their services rendered in their parent office. The Association contended that they were initially taken on loan basis and were absorbed on their being declared surplus in their parent office and, hence, that they were not entitled to any kind of protection of seniority. The Collector of Central Excise examined the various points for and against as put forward by both. The matter was considered by the Board. It was decided that, as the transfer of the staff of S&I to Delhi Collectorate was in public interest, in all fairness, their seniority for the services put in the parent office had to be protected to. This position was duly explained to the office-bearers of the Association and they were assured that there would be no reversion for any of the officials of Delhi Collectorate who had since been promoted. The Collector also prepared a tentative chart of consequential promotions. On the basis of the report of the Collector and having regard to the circumstances under which the staff of S&I were deployed initially and in keeping with Board's earlier decision on their absorption, it

was decided that their seniority for the service rendered in the parent office should be protected. Accordingly, orders were issued in June, 1992. Prior to the issue of the order, the representatives of the Ministerial Service Association of the Delhi Collectorate were given a hearing at the level of Member (Personnel & Vig.) of the CBEC and all the issues raised by the Association were duly examined once again before the order was issued finally.

श्री गुफरान आज़म: मैडम, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जब एस०आई० स्टाफ दिल्ली कलक्टरेट में पोस्ट किया गया तो उसके बाद वहाँ जो कार्य करने वाले आफिसर हैं, वे उनसे जूनियर हो गये। उन्होंने कई दफा रिप्रजेंटेशन दिये। वे लोग सिर्फ कंप्यूटर पर काम करना जानते हैं। कलक्टरेट में जो ये लोग हैं जब ये सीनियर हो जायेंगे तो क्या वे कलक्टरेट में कंप्यूटर का काम छोड़कर दूसरे एक्ससाइज इयूटी या कस्टम में आफिसर के पद पर काम करने के पात्र होंगे?

SHRI M.V. CHANDRASHEKHAR MURTHY: Madam, in 1986-87, following the introduction of computers in the Delhi Collectorate some UDCs and Key Punch Operators of the Directorate of Statistics and Intelligence were deployed in the Delhi Collectorate. As these persons were continuously working in the Collectorate and were looking after the work of computerisation which was becoming increasingly important, it was decided in the year 1989 that they should be absorbed in the Delhi Collectorate. This was done in the public interest. Madam, these absorbed officials have been agitating for fixation of their seniority so that they can be considered for their further promotion. But the Officers' Association of the Delhi Collectorate is not in favour of protecting the seniority of the S&I officials for the period of service rendered in the parent office. Now, this matter is before the Delhi Collectorate. It is for the Delhi Collectorate to decide about it.

श्री गुफरान आज़म: मैडम, माननीय मंत्री जी ने कहा कि दे विल डिसाइड इट। मेरी जानकारी के हिसाब से अभी दिल्ली कलक्टरेट के आफिसर कान्टीन्युसली

यह मांग कर रहे हैं और उन्होंने एजीटेशन तक की बात भी कह दी है। मेरी जानकारी के हिसाब से वहां कुछ लोग ऐसे बैठे हैं जिनका अपना इंड्रेस्ट है और यह चाहते हैं कि कम्प्यूटर सेल से जो आफिसर्स आए हैं, जिनको डेपुटेशन पर लिया गया था, जिनको एक्साईब कर लिया गया, उन्हें को सीनियर बना दिया जाए। वे दोनों चेनलों पर हाथ रख कर अपना वेस्टेड इंड्रेस्ट पूरा कर रहे हैं। कभी इन से कहते हैं तो कभी उनसे कहते हैं। यह मामला 1989 से आज तक उलझा हुआ है। क्या माननीय मंत्री जी बताएंगे कि इसका फैसला कब तक हो जाएगा और इन के सीनियर जो आलरेडी कस्टम कलक्टरेट में काम कर रहे हैं, उनकी सीनियरिटी रहेगी या नहीं रहेगी।

SHRI M.V. CHANDRASHEKHAR MURTHY: Madam, as far as their absorption is concerned, as decided by the Board, they have already been absorbed in the year 1989. They are continuously working in the Computer Section. As far as the fixation of their seniority is concerned, as I said earlier also, the Officers's Association is opposed to the protection of their seniority for the period of their service rendered in the parent office. Madam, this is being examined by the Delhi Collectorate.

THE DEPUTY CHAIRMAN: His question is this. Have you got any time-bound programme? When will it be finalised? They are very dilated about it.

SHRI M.V. CHANDRASHEKHAR MURTHY: Madam, we have advised the Delhi Collectorate to expedite the matter.

SHRI SARADA MOHANTY: Madam, I would like to know this from the hon. Minister. Recently, these officers have been given an opportunity to appear in the departmental examination for preparing a panel for the cadre of Inspectors. Some of them have been qualified in the said test and some of them have also been promoted. I would like to know whether it is a fact.

SHRI M.V. CHANDRASHEKHAR MURTHY: Madam, at the moment, I don't have this information. I will collect

the information and furnish the same to the hon. Member.

श्री जर्नादन यादव: महोदया, मैं आपके माध्यम से यह जानना चाहता हूँ कि पुराने डिपार्टमेंट के जो कर्मचारी, पदाधिकारी हैं, वहाँ से नये डिपार्टमेंट में उनको लिया गया है तो पुराने डिपार्टमेंट की जो नौकरी का जो दिवस है, समय है, क्या वह प्रोमोशन में कन्जंट किया जाएगा या नहीं?

उपसभापति: अभी इसका जवाब दे दिया है। क्वेश्चन नम्बर 603, श्री कै० रहमान खान।

Deposits Mobilised by National Housing Bank

*603. SHRI K RAHMAN KHAN: Will the Minister of FINANCE be pleased to state:

(a) the total deposits mobilised by the National Housing Bank under various deposit schemes, so far:

(b) the amount of assistance given by the National Housing Bank for development of Housing in the country, so far. State-wise; and

(c) what are the schemes initiated by the National Housing Bank for middle class and weaker sections?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) National Housing Bank (NHB) does not accept deposits from public. It has, however, launched following schemes from time to time;

(i) A loan linked deposit scheme known as 'Home Loan Account Scheme' was introduced in July, 1989 and is being operated through public sector banks, some scheduled banks and certain recognised housing finance companies. NHB have reported that a sum of Rs. 286.15 crores, as on 31.3.1993, has been mobilised